

National Company Law Tribunal

Allahabad Bench

CP NO. 5/ND/2016
CA No. 02/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

NAME OF THE COMPANY: *Deena Nath Pandey Vs. Saket Surgical India Pvt Ltd*

SECTION OF THE COMPANIES ACT: *397/398 of the Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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CP No.5/ND/2016,CA No. 02/2017

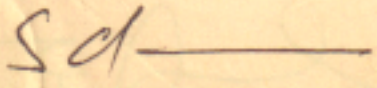
The case is fixed today for pronouncement of order in the impleadment application or for clarification. As on previous date of hearing, Shri Saurabh Adhikari, Advocate for petitioner sought a liberty to give further clarification on the application. As today, there is no representation from either side. Hence, the case is again fixed for order on the impleadment application.

However, parties are at liberty to file their written submission, if they desire so within a week.

The matter be listed on 15th November, 2017.

Date: 24/10/2017

Typed by
P.K.Jyoti


H.P. Chaturvedi, Member(Judicial)